

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3299
ANSWERED ON:01.08.2014
CONVERSION OF CANTONMENT LAND INTO MUNICIPALITY
Sinha Shri Jayant

Will the Minister of DEFENCE be pleased to state:

(a) whether there is an objective process to convert cantonment land into a full -fledged municipality in fast growing urban areas of the country including Jharkhand; and

(b) if so, the details thereof along with the criteria for the converting such land into municipality?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) & (b): As per section 4 of Cantonment Act, 2006, the Central Government may after consulting the State Government and the Board concerned, by notification in the official Gazette, declare its intention to include within the cantonment any local area situated in the vicinity thereof or to exclude from the cantonment any local area comprised therein. Any inhabitant of such an area proposed to be included in or excluded from the Cantonment may submit an objection to the notification within 8 weeks. On expiry of 8 weeks, the Central Government may after considering the objections if any, by notification in the official Gazette include the local area or any part thereof in the Cantonment or as the case may be, exclude such area or any part thereof, from the Cantonment.